

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 22/14 of NC-VI dated 30.01.2014 held on 03.02.2014

Meeting No. 22/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 03.02.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K. Ojha,	A.D.	MSME(Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Bansidhar Panwar	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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1	833 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Deferred
	Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 27.02.2014.			

2	834 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	Committee noted that comments from MSME are awaited. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 27.02.2014.			

835	Party Name:GELTEC PVT. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
HQ File :01/85/050/011/AM12	RLA File :03/94/40/022/AM12	Lic.No/Date:0310628064 26.04.2011	Approved

Correction in the description of export item and enhancement in wastage against inputs.

Committee noted that MFPI has provided the comments. It was decided to approve the ad-hoc norms as per written comments of MFPI vide their O.M. Np. 32/DGFT/2012 dated 09.01.2014. The request of the firm for change in description of export product was not acceded to being a brand name of the product. Therefore, the technical description of the export is mentioned in the ad-hoc input output norms.

Sl. No.	Export Product	Qty.in No.	Qty. in K.G.	Import items	Qty. Applied Kg.	Qty. Recommended in Kg.
1	Banner Protein Capsules (each soft Gelatin capsules contain soya protein isolate 300 mg) Gelatin 506.7 mg	60000000	48402	1. Soya protein isolate 2. Gelatin	21000 31320	18360.00 31283.65
2	Banner Protein Capsules (each soft Gelatin capsules contain soya protein isolate 150 mg) Gelatin 321.20 mg	24000000	11308.8	1. Soya protein isolate 2. Gelatin	3816 8136	3672.00 7932.35
3	Banner Protein Capsules (each soft Gelatin capsules contain soya protein isolate 300 mg) Gelatin 558.90 mg	60000000	51534.00	1. Soya protein isolate 2. Gelatin	18420 34320	18360.00 34320.00
	Total		111244.8	1. Soya protein isolate 2. Gelatin		40392.00Kg 73536.00Kg

RA may take consequential action as per policy/procedure.

4	836 Case No.:2/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00118/AM14/	RLA File :31/83/040/00143/AM14/	Lic.No/Date:3110061031 07.11.2013	Deferred
	Committee noted the comments of MSME and observed that the MSME should indicate the quantity of Export product in terms of Sq. meters content and also to indicate the wastage allowed. According, it was decided to request MSME to provide the same. The case was deferred and to be placed before the Committee on 27.02.2014.			

5	837 Case No.:3/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00119/AM14/	RLA File :31/83/040/00144/AM14/	Lic.No/Date:3110061032 07.11.2013	Deferred
	Committee noted the comments of MSME and observed that the MSME should indicate the quantity of Export product in terms of Sq. meters content and also to indicate the wastage allowed. According, it was decided to request MSME to provide the same. The case was deferred and to be placed before the Committee on 27.02.2014.			

6	838 Case No.:7/27/85-ALC3/2012	Party Name: MASH INTERNATIONAL PVT.LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	Committee noted that comments from D/ AH D&F are awaited. Therefore, it was decided to remind them through a D.O. from Chairman for expediting the requisite comments. The case was deferred and to be placed before the Committee on 27.02.2014.			

7	839 Case No.:6/10/85-ALC3/2013		Party Name:FUTURA BIOPLANTS PRIVATE LIMITED		Meet No/Date:22/85-ALC3/2013 30.01.2014		Status:	
	HQ File :01/85/050/00064/AM14/		RLA File :31/83/040/00047/AM14/		Lic.No/Date:3110058762 11.06.2013		Approved	
	Committee decided to approve the ad-hoc norms as per written comments of Department of Biotechnology vide their O.M. No. BT/BPFC/05/388/2013-PID dated 10.12.2013. The ad-hoc input output norms are as under:							
Export Item		Qty.	Sl. No.	Import Item		Qty.		
Tissue Culture Plants	1.00 Million	1	Ammonium nitrate		16.66Kg			
		2	Potassium nitrate		19.44Kg			
		3	Potassium di hydrogen Ortho phosphate		1.94Kg			
		4	Magnesium Sulphate H ₂ O		4.17Kg			
		5	Calcium Chloride di Hydrate		4.44Kg			
		6	Manganese Sulphate		0.17Kg			
		7	Zinc sulphate Heptahydrate		0.11Kg			
		8	Boric acid		0.055Kg			
		9	Potassium Iodide		11.11gm.			

		10	Ferric Sodium Salt EDIA	0.44Kg
		11	Sodium Molybdate Dehydrate	5.56gm.
		12	Pyridoxine	27.77gm.
		13	Nicotinic Acid	27.77gm.
		14	Myo- Inositol	1.11Kg
		15	Indole Acetic Acid	0.0833Kg..
		16	Crystal Sugar	222.22Kg
RA may take consequential action as per policy/procedures.				

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840	Party Name:JAYANITA EXPORTS PVT. LTD.	Meet No/Date:22/85-ALC3/2013	Status:
Case No.:3/14/85-ALC3/2013		30.01.2014	
HQ File :01/85/050/00087/AM14/	RLA File :05/23/040/00206/AM14/	Lic.No/Date:0510362560	Approved
		13.08.2013	
Comments of MSME vide their U.O. note n. 30(102)/13-ME dated 27.01. 2014 were noted and Committee decided to approve the ad-hoc input output norms on net to net basis without any wastage with accountability condition of import in export. The ad-hoc norms are as under:			
Export Item	Qty in No.	Import Item	Qty. in No.
Garden Torches made of Iron (Oil Lamp to lit in Garden)	1,500,000	Fibre Glass Wick of Different DIA	1,500,000
RA may take consequential action as per policy/procedure.			

9	841	Party Name:NEWBY TEAS OVERSEAS PVT. LTD	Meet No/Date:22/85-ALC3/2013	Status:
			30.01.2014	
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/052/AM13	Lic.No/Date:0210178765	
			20.06.2012	
The Committee noted comments of PC-2A Section's stating that they are not handling SION product group & Norms Committee VII which finalize the SION including packing policy may be approached. However, it was got clarified from the NC-VII that they deal with compilation work of SION Book only. Accordingly, it was decided that the matter may be referred to Policy -4 Section for clarification on the issued of ascertaining policy provisions in cases where import inputs are only packing material only keeping in view the last para of General Policy for packing material which reads as under: "In case where only packing material has been asked for in the application for issue of Advance authorization as per general note, where there is non specific standard input output norms (SION) falling under any product group, Advance Authorization in such cases shall be issued under the general product group vide "9999". The general product group" However, general product group "9999" is not available in ITC(HS) book. Hence a clarification is needed from policy-4 Section as to how to operationalise the provision quoted above.				

10	842 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	It was noted that information from firm is awaited as asked for by the MSME. Therefore, it was decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the Committee on 27.02.2014.			

11	843 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
	It was noted that information from firm is awaited as asked for by the Department of Electronics and IT. Therefore, it was decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the Committee on 27.02.2014.			

12	844 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Deferred
	It was noted that information from firm is awaited as asked for by the MSME. Therefore, it was decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the Committee on 27.02.2014.			

13	845 Case No.:7/14/85-ALC3/2013	Party Name:ESS KAY ENTERPRISES	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:						
	HQ File :01/85/050/00091/AM14/	RLA File :33/24/040/00007/AM14/	Lic.No/Date:3310027429 27.08.2013	Approved						
	Committee decided to approve the ad-hoc input output norms as per written comments of MSME(Hosiery Division) vide their U.O. No. 37(5)/77/2013-14/Hosiery/21 dated 22.01.2014, however, where import quantity recommended is more than the quantity applied for, same will be restricted to what has been applied for. The ad-hoc norms are as under:									
<table><tr><td>Export Item</td><td>Import Item</td><td>Qty. Recommended</td></tr><tr><td>Pouf made of 72% Olefin & 28% Polyester fabric with</td><td>72% Olefin & 28% Polyester</td><td>223 sq. mtrs /piece</td></tr></table>					Export Item	Import Item	Qty. Recommended	Pouf made of 72% Olefin & 28% Polyester fabric with	72% Olefin & 28% Polyester	223 sq. mtrs /piece
Export Item	Import Item	Qty. Recommended								
Pouf made of 72% Olefin & 28% Polyester fabric with	72% Olefin & 28% Polyester	223 sq. mtrs /piece								

	1. Car made of 72% Olefin & 28% Polyester fabric with filling of polystyrene bead (Size: 25"x32"x6")	72% Olefin & 28% Polyester fabric, GSM-320+/-10%	2.25 sq. mtrs./piece
	Wouf made of 72% Olefin & 28% Polyester fabric with filling of polystyrene bead (Size: 24"x32"x6")	72% Olefin & 28% Polyester fabric, GSM-320+/-10%	2.03 sq. mtrs./piece
	Pillow cover made of 72% Olefin & 28% Polyester fabric with filling of polyfibre (Size: 20"x20")	72% Olefin & 28% Polyester Fafbric, GSM-320+/-10%	0.78 sq. mtrs./piece
RA may take consequential action as per policy/procedure.			

14	846	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:22/85-ALC3/2013	Status:
	Case No.:8/14/85-ALC3/2013		30.01.2014	
	HQ File :01/85/050/00092/AM14/	RLA File :09/24/040/00234/AM14/	Lic.No/Date:0910057454	Approved
			02.09.2013	
	Committee noted the recommendations of Department of C&PC vide their O.M. No. C.II 14011/112/2012-Ch.II dated 17.01.2014 and decided that the import item may be described as "Zirconium Silicate" and its quantity be restricted to 225 MT as applied for. Accordingly, ad-hoc input output norms are as under:			
	Export Item	Qty in MT	Import Item	Qty. in MT
	Opacifier (containing zirconium Silicate 90%)	250	Zirconium Silicate	225
RA may take consequential action as per policy/procedure.				

15	847	Party Name:TATA COFFEE LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:								
	HQ File :01/85/050/055/AM14/	RLA File :07/24/40/038/AM14	Lic.No/Date:0710095559 24.05.2013	Approved								
	Amendment in the description of export product											
	The Committee approved the case as per written comments of MFPI vide their letter No. 34/DGFT/2012 dated 28.01.2014. Export product may be described as “Very Dark Roast Coffee” in place of “Dark Roast Coffee” in terms of firm’s request vide their letter dated 11.11.2013.											
	<table><tr><td>Export Item</td><td>Qty in MT</td><td>Import Item</td><td>Qty. in MT</td></tr><tr><td>Arabica Colombia Washed Very Dark Roast Coffee</td><td>28.49MT</td><td>Arabia Colombia Washed Coffee</td><td>17.00MT</td></tr></table>				Export Item	Qty in MT	Import Item	Qty. in MT	Arabica Colombia Washed Very Dark Roast Coffee	28.49MT	Arabia Colombia Washed Coffee	17.00MT
Export Item	Qty in MT	Import Item	Qty. in MT									
Arabica Colombia Washed Very Dark Roast Coffee	28.49MT	Arabia Colombia Washed Coffee	17.00MT									
	RA may take consequential action in the matter.											

16	848 Case No.:5/10/85-ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00063/AM14/	RLA File :29/24/040/00002/AM14/	Lic.No/Date:2910021967 19.07.2013	Deferred
	It was noted that the asked for information has not been received from the firm despite reminder. Therefore, it was decided to remind the firm one again for the requisite information as asked for by the MSME. The case was deferred and to be placed before the Committee on 27.02.2014.			

17	849 Case No.:1/22/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00143/AM14/	RLA File :09/24/040/00045/AM14/	Lic.No/Date:0910056001 15.05.2013	Deferred
	It was noted that the hard copy of the application has not been received from the RA. Therefore, it was decided to request RA to provide the same. The case was deferred and to be placed before the Committee on 27.02.2014.			

18	850 Case No.:3/12/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00073/AM14/	RLA File :34/24/040/00078/AM14/	Lic.No/Date:3410037426 16.07.2013	Deferred
	Committee noted that the requisite comments are awaited from MSME. The representative of the MSME informed the Committee that the requisite comments are being finalized and will be provided shortly. Therefore it was decided to place the case in the next NC meeting.			

19	851 Case No.:12/14/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00096/AM14/	RLA File :34/24/040/00130/AM14/	Lic.No/Date:3410037904 13.09.2013	
	Committee noted that the requisite comments are awaited from MSME. The representative of the MSME informed the Committee that the requisite comments are being finalized and will be provided shortly. Therefore it was decided to place the case in the next NC meeting.			

20	852 Case No.:1/7/85-ALC3/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00038/AM14/	RLA File :05/23/040/00055/AM14/	Lic.No/Date:0510355134 24.05.2013	Deferred

Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them for expediting the requisite comments from Chairman's level. The case was deferred and to be placed before the Committee on 27.02.2014.

21	853 Case No.:14/7/85-ALC3/2013	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00051/AM14/	RLA File :08/24/040/00009/AM14/	Lic.No/Date:0810120378 19.04.2013	Deferred
	Committee noted that the requisite comments are awaited from MSME. The representative of the MSME informed the Committee that the requisite comments are being finalized and will be provided shortly. Therefore it was decided to place the case in the next NC meeting.			

22	854 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	It was noted that the information asked for has not been received from the firm despite remind. Therefore, it was decided to remind the firm for the requisite information as asked for by the AYUSH. The case was deferred and to be placed before the Committee on 27.02.2014.			

23	855 Case No.:4/10/85-ALC3/2013	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00062/AM14/	RLA File :10/24/040/00018/AM14/	Lic.No/Date:1010053981 04.07.2013	Deferred
	Committee noted that the requisite comments are awaited from MSME. The representative of the MSME informed the Committee that the requisite comments are being finalized and will be provided shortly. Therefore it was decide to place the case in the next NC meeting i.e on 13.02.2014			

24	856 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	It was noted that the information asked for has not been received from the firm despite reminder. Therefore, it was decided to remind the firm for the requisite information as asked for by the MFPI vide their letter dated 29.11.2013 and DGFT reminder dated 01.01.2014. The case was deferred and to be placed before the Committee on 27.02.2014.			

	857 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:

25	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	It was noted that the asked for information has not been received from the firm despite reminder. Therefore, it was decided to remind the firm for the requisite information as asked for by the MFPI vide their letter dated 29.11.2013 and DGFT reminder dated 01.01.2014. The case was deferred and to be placed before the Committee on 27.02.2014.			

26	858	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/85/162/033/AM14	RLA File :09/24/40/046/AM14	Fixationof ad-hoc norms under para 4.4.2 of HBP,v.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid.	
	Committee noted that comments from Department of AHD&F are awaited. Therefore, it was decided to remind them for expediting the requisite comments through another D.O. from Chairman's level. The case was deferred and to be placed before the Committee on 27.02.2014.			

27	859	Party Name:RENSHEL EXPORTS PVT. LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/50/142/AM12 01/85/50/182/AM12 01/85/50/192/AM12	RLA File :02/24/40/111/AM12 02/24/40/176/AM12 02/24/40/200/AM12	Lic.No/Date: 0210167413 dt. 13.10.2011 0210171450 dt. 26.12.2011 0210173280 dt. 31.01.2012	Decided
	Request for review of ad-hoc norms regarding wastage allowed on export quantity instead of import quantity			
	Committee took account of cases referred to by the Firm in their request dated 19.07.2013 where wastage was computed on import quantity. After detailed discussion among the members of the Committee, it was decided that there should be uniformity in calculation of wastage norms. Accordingly, it was decided to render the computation of wastage uniform by re-calculating the import quantity entitlement in the case of Advance Authorization issued to M/s Dinesh Saraogi for the item "Sticklac". Therefore, the wastage calculation for AA issued to M/s. Dinesh Saraogi would also be 45% on export quantity instead of import quantity. RA may take consequential action as per policy/procedure.			

28	860	Party Name:ICON DESIGNS	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/162/153/AM12	RLA File :06/24/40/002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
	Committee decided to request MSME to examine the case and to furnish requisite comments. The case was deferred and to be placed before the Committee on 27.02.2014.			

	861 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD..	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
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29	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
	The committee discussed the case and in view of opinion of representative of MFPI it was decided to call for following information from the firm: i. Protein content in both export and import item; ii. Use of Hexane may be explained along with justification for its quantity iii. Quantity of Soyabean Oil produced during manufacturing process using imported hexane.			

30	862 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	Committee noted that the requisite comments are awaited from MSME. The representative of the MSME informed the Committee that the requisite comments are being finalized and will be provided shortly. Therefore it was decide to place the case in the next NC meeting i.e on 13.02.2014			

31	863 Case No.:9/20/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:									
	HQ File :01/85/050/00128/AM14/	RLA File :03/94/040/00987/AM13/	Lic.No/Date:0310757481 11.11.2013	Approved									
	The recommendations of MFPI vide their O.M. No. 32/DGFT/2012 dated 15.01.2014 were perused and it was deliberated that in case of capsules the Committee has been allowing wastage of only 2% not 5% as recommended by the MFPI in this case. Accordingly, ad-hoc norms are fixed as under with 2% wastage. <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty. in No.</th><th>Qty. in KG</th><th>Import Items</th><th>Qty. recommended</th></tr> </thead> <tbody> <tr> <td>Soft Gelatine capsules containing Cod Liver Oil 315 mg</td><td>125000000</td><td>60375.00 (net content-Cod Liver oil-39375 Kg and Gelatine 21,000 Kg).</td><td>1. Cod Liver Oil 2. Gelatine</td><td>40,162.5 Kg. 21,420 Kg</td></tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Product	Qty. in No.	Qty. in KG	Import Items	Qty. recommended	Soft Gelatine capsules containing Cod Liver Oil 315 mg	125000000	60375.00 (net content-Cod Liver oil-39375 Kg and Gelatine 21,000 Kg).	1. Cod Liver Oil 2. Gelatine
Export Product	Qty. in No.	Qty. in KG	Import Items	Qty. recommended									
Soft Gelatine capsules containing Cod Liver Oil 315 mg	125000000	60375.00 (net content-Cod Liver oil-39375 Kg and Gelatine 21,000 Kg).	1. Cod Liver Oil 2. Gelatine	40,162.5 Kg. 21,420 Kg									

32	864 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Approved
	Committee decided to approve the ad-hoc input output norms as per written comments of MSME(Glass and Ceramic Division) vide their U.O. Note no. 25(1)/SION/G&C/2012-13 dated 06.01.2014. The ad-hoc norms are as under:			
	Export Item	Qty in KG	Import Item	Qty. in KG
	Processed & Calcined Clays Kaolin Whether or not Calcined Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O)	1.00	Spray Dried China Clay	1.16
	RA may take consequential action as per policy/procedure.			

33	865 Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Transferred to NC-III
	Committee noted that the Deptt of Pharmaceuticals has advised that the export item should not be considered as food preparation item as these are used in very small quantity and need to be classified as medicinal products. The registration of applicant with Pharmexcil also indicates that the export products are pharmaceuticals formulations under HS code 30019011 as Ayurvedic formulations. Accordingly, Committee decided to transfer the case to NC-3 which is concerned with fixation of norms for Pharmaceuticals.			

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866	Party Name:INTRADING PVT. LTD	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:		
HQ File :01/85/050/214/AM06	RLA File :05/24/40/871/AM06	Lic.No/Date:0510175601 02.02.2006	Approved		
Committee decided to approve the ad-hoc norms on the basis on DIPP written comments vide their communication no. 7/328/2013-TSW dated 10.01.2014 allowing import on net to net basis with accountability clause. The ad-hoc norms as under:-					
S.No.	Export Item Details	Quantity in numbers	Import S.No.	Import item	Quantity in numbers.
1	Maharani night table	461	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net

2	Maharani TV unit	256	5.	Quadro 25 SFG/ 500C 1W20 TL510 (Steel/zinc)	Net to net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
			9.	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10.	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11.	TV SWIVEL Steel/zinc	Net to Net
			12.	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
3	Jehan TV unit	264	5.	Quadro 25 SFG/ 500C 1W20 TL510 (Steel/zinc)	Net to net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
			9.	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10.	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11.	TV SWIVEL Steel/zinc	Net to Net
			12.	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
4	Jehan night table	264	2	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
5	Jehan Desk	7	2	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			4	Quadro 25 SFG/ 450C 1W20 TL460 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
6	Ramgarh TV Armoire	14	9	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11	TV SWIVEL Steel/zinc	Net to Net
			12	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
7	Ramgarh Buffet	14	3	Quadro 25 SFG/ 400C 1W20 TL410 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
8	Gujarati TV unit	35	5	Quadro 25 SFG/ 500C 1W20 TL510 (Steel/zinc)	Net to net
			7	Coupling HR R1 Quadro / N	Net to Net

			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
			9	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11	TV SWIVEL Steel/zinc	Net to Net
			12	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
9	Gujarati Return Unit	14	1	Quadro 20 SFG/ 300C 1W20 TL310 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
10	Maharani Box Bed	14	7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
11	Orissa night table	58	2	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
12	Orissa TV unit	43	5.	Quadro 25 SFG/ 500C 1W20 TL510 (Steel/zinc)	Net to net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
			9.	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11	TV SWIVEL Steel/zinc	Net to Net
			12	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
13	Sheesha night table	16	2	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7	Coupling HR R1 Quadro / N	Net to Net
			8	Coupling HA LE Quadro / N	Net to Net
14	Gujarati TV Armoire	7	9	Quadro 40 / 223B M Left (Steel/zinc)	Net to Net
			10	Quadro 40 / 223B M Right (Steel/zinc)	Net to Net
			11	TV SWIVEL Steel/zinc	Net to Net
			12	Screw M4×4 Chrome Steel/ Chromized 02	Net to Net
15	Gujarati Buffet	7	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
16	Gujarati Desk	24	2	Quadro 22 SFG/ 350C 1W20	Net to Net

16	Gujarati Desk	21	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
17	Gujarati night table	42	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
18	Gujarati Drawer Chest	4 7	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
19	Orissa 4 Drawer Chest	14	2.	Quadro 22 SFG/ 350C 1W20 TL 360 (Steel/zinc)	Net to Net
			7.	Coupling HR R1 Quadro / N	Net to Net
			8.	Coupling HA LE Quadro / N	Net to Net
RA may take consequential action as per policy/procedure.					

35	867	REF. FROM JDG(JAIKANT SINGH) / REVIEW OF NORMS	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status:
	HQ File :01/85/162/029/AM14	RLA File :05/24/40/871/AM06		Deferred
Subject:- Review of SION E-1 for Assorted Confectionery (with Sugar). E-1 (A) for Assorted Confectionery (Sugar free) E-5 for Biscuits. E-129 for Instant Fruit Juice Powder/Crystals (with Sugar) E-129 (A) for Instant Fruit Juice Powder/Crystals (Sugar free) E-126 for Vegetable Pickles in Oil/Mixed Pickles in Oil, A-1443 for Oxalic Acid				
Committee noted that the comments of MFPI and MSME are awaited in the matter. Therefore, it was decide to remind them for the requisite comments.				

	868	REVIEW OF SIONS	Meet No/Date:22/85-ALC3/2013 30.01.2014	Status: Position Reviewed and Deferred
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36	HQ File :01/85/162/029/AM14	Review of top 25 existing SIONs pertaining to product group i.e. Food, Fish & Misc. product
	It was noted that most of the items proposed for review under the jurisdiction of NC-VI have a negligible value of export. Therefore, it was decided by the Committee to review the SIONs of only those SIONs where export turnover is more than Rupees 100 Crores. Thus now, following SIONs are to be reviewed: i. E-52 (White Sugar) {Rs. 553.2 Crores}, ii. E-95{Oleoresin Paprika(refined)}{Rs. 126.9 Crore}, iii. E-125 (Shea Stearine){Rs.324.0 Crores}, iv. E-18 (Fruit Juices/Pulps/Concentrates {Rs. 103.3 Crores}, v. E-42 (Soya Extraction (soyabean De-oiled cake or meal) {Rs. 187.7 Crores) and - vi.K-133 (Dimensional Dressed Granite Blocks) {Rs. 298.8 Crores}. Accordingly, Technical Authorities related to these items which have already been requested to provide their comments may be reminded for requisite Comments.	

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